

F.No. 2(1) CAC/Enf-II/2015/FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
**Enforcement Division**  
**FDA Bhawan, Kotla Road, New Delhi – 110 002**

---

**Subject: Minutes of the 14<sup>th</sup> meeting of Central Advisory Committee of the Food Safety and Standards Authority of India**

The 14<sup>th</sup> meeting of Central Advisory Committee of Food Safety and Standards Authority of India was held on 4<sup>th</sup> June, 2015 at Gulmohar Hall, India Habitat Centre, New Delhi. The list of participants who attended the meeting is at **Annexure-1**.

2. The CEO could join the meeting only around 11.00 AM due to some other pressing engagement. As such, Shri Sanjay Gupta, Assistant Director (Enforcement), welcomed all the members of the CAC i.e. representatives from the states and UTs, different Ministries and industry and invited Shri Rakesh Chandra Sharma, Director (Enforcement), FSSAI to conduct further proceedings. Director (Enf.), FSSAI welcomed all the members of the CAC and started the proceedings as per the agenda.

**Agenda 14.1**  
**Disclosure of Interest**

The members filled-in the Disclosure of Interest forms and submitted the same to FSSAI representatives.

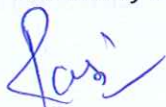
**Agenda 14.2**  
**Confirmation of Minutes of the 13<sup>th</sup> CAC Meeting**

The minutes of the 13<sup>th</sup> CAC meeting were confirmed.

**Agenda 14.3**  
**Action Taken Report**

3.1 The Action Taken Report on the minutes of the 13<sup>th</sup> CAC meeting held on 08.01.2015 was presented before the CAC members and noted by all.

3.2 Shri I.N. Moorthy, General Manager, NISG gave a presentation on the Status of the Food Licensing and Registration System (FLRS). The presentation focused on the total number of States/ UTs that have implemented the online licensing/ registration system, refresher trainings given to States/ UTs by NISG, statistical data on the time taken by the FSO, DO in the process of licensing/ registering the FBOs. The presentation highlighted that around 95% of the application IDs generated were converted into licenses. Shri





Moorthy reiterated that, if required, NISG was willing to provide refresher trainings to the States/ UTs in which FLRS has been adopted. He also stated that the States/UTs may contact NISG officials directly, for integration of existing e-treasury with the FLRS.

**Agenda 14.4**  
**Enforcement of FSS Act, 2006**

- 4.1 Director (Enforcement) highlighted the case of establishment of the Appellate Tribunal in the State of Goa, in which it was communicated that the Government of Goa had taken a decision against setting up of a separate Food Safety Appellate Tribunal (FSAT).
- 4.2 Director (Enforcement) informed that as per the legal opinion received by the Authority, setting up of a Food Safety Appellate Tribunal is obligatory for a State as envisaged in Section 70 of Food Safety and Standards Act, 2006. However, State Government could merge the FSAT with another Tribunal constituted under another Statute as long as the basic requirements of Tribunal under FSS Act were not compromised and the State Governments are satisfied that there would be no legal impediment if such a Tribunal also acts as a Court/ Tribunal under any other statute.
- 4.3 Further, a query was made referring to the decision made during the last CAC meeting regarding participation of the consumer organizations or representatives in the Steering Committees formed by the State/UT Government. In this regard, the State/UT Governments were asked to respond and it was found that the States of Kerala, UP and Rajasthan had involved the consumer organizations or their representatives in their respective Steering Committees. It was decided that a letter may be sent to all States/UTs urging them to do the same at their discretion.

**Agenda 14.5**  
**Progress of States/UTs regarding Implementation of FSS Act, 2006**

- 5.1 The States were requested to submit their Annual Reports for the year 2014-15 along with the License/Registration & Laboratory Analysis reports, and half yearly reports to the FSSAI on a regular basis.
- 5.2 It was also advised to include the category 'Packaged food' in the annual report submitted by States/ UTs with special attention given to foods consumed by teenagers and children. Brief status of the administrative machinery in place for implementation of the Act by States/ UTs is placed at **Annexure- 2.**



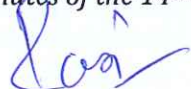


**Agenda 14.6**  
**Implementation of FLRS**

- 6.1 The issues pertaining to the agenda had already been discussed in detail while taking up discussions on Agenda No. 3 and 4 and the Presentation made by NISG.
- 6.2 The Executive Director (Health), Indian Railways, sought the help of NISG in the implementation of FLRS. To this, AD (Enf), FSSAI explained that FSSAI had sought some information from the Indian Railways regarding list of Designated Officers with respective jurisdictions, but the same was still awaited from the Railways. Shri Sanjay Gupta emphasised that mapping of Designated Officers and their area of jurisdiction was a crucial task, for which a reminder would be sent again and it was decided that the issue would be discussed separately.
- 6.3 With respect to the remaining States/ UTs for implementing FLRS, the State of Tripura informed that the process had been completed in Tripura. The State of Odisha committed to get online with the FLRS in the 2<sup>nd</sup> quarter of the year.

**Agenda 14.7**  
**Food Safety Plan for small shops and establishments, meat and poultry shops, and abattoirs & slaughter houses of Panchayats and Municipal authorities**

- 7.1 A few members observed that the draft food safety plan, as placed with the agenda, was very general in nature and may be modified with the help of experts to make it concrete and specific.
- 7.2 Looking at the genuine concerns of the members, CEO, FSSAI instructed all the members of CAC to furnish their comments on the draft food safety plan in 15 days' time period.
- 7.3 CEO, FSSAI encouraged the Food Safety Commissioners to come up with innovative ways to regulate the Meat & Slaughter houses by taking into account the ground realities in their respective States/UTs, and to work in tandem with their urban and rural administrative bodies to share best practices on the same.
- 7.4 The CEO further observed that improvement in the working conditions of Street Food Vendors was closely linked with pro-active participation of the respective Urban Local Bodies in terms of identification of earmarked spaces, development of proper platforms, provision of running water facilities and arrangements for disposal of solid waste. He impressed upon the





Commissioners of Food Safety to take up the matter with the Urban Local Bodies and take up some pilots in this behalf at the earliest possible.

#### **Agenda 14.8**

##### **Disposal of Confiscated Seized Products**

- 8.1 The item was discussed and keeping in view the ground realities and the legal requirements, the CEO expressed the need for setting-up a Committee of the Commissioners of Food Safety to examine the issues and come out with detailed guidelines/ recommendations in this behalf. There was a general agreement on the suggested approach.
- 8.2 Accordingly, based on consent from the CFSs, a Committee comprising of Commissioners of Food Safety of the states of Maharashtra, Kerala, UP and Rajasthan was constituted for the said purpose.

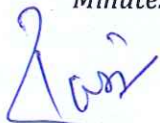
#### **Agenda 14.9**

##### **Training and Capacity building**

- 9.1 Current status of various training programmes being organised by FSSAI, like induction training for FSOs, ToT, Crash Course for FSOs, Orientation training, training of technical officers, along with the institutes nominated for training, was presented before the Committee.
- 9.2 Nominations of newly recruited officers for the Orientation Training Programme were requested from States/ UTs along with the nominations of Training Institutes.
- 9.3 While discussing the point of training institutes, Smt. Anuradha Prasad, Joint Secretary, Ministry of Food Processing Industries, informed that institutes like Indian Institute of Crop Processing Technology (IICPT), Tamil Nadu, and the National Institute of Food Technology Entrepreneurship and Management (NIFTEM), Haryana, could also be used for training purposes by respective States.
- 9.4 Dr. Amitava Dutta, Executive Director, Ministry of Railways, informed the Committee regarding a proposal floated for generation of a separate Food Safety Cadre in Railways. He raised a query regarding utilisation of existing Health Inspectors as Food Safety Officers for which they were requested to send a self-contained proposal for consideration of the FSSAI.

#### **Agenda 14.10**

##### **To check mis-declaration of Cassia as Cinnamon and its monitoring in the domestic market**



The agenda was duly noted by the Committee. Commissioners of Food Safety of all the States/ UTs were requested for focussed surveillance activities for monitoring mis-declaration of Cassia as Cinnamon and its monitoring in the domestic market.

**Agenda 14.11**  
**Import of Areca nut products into India**

The agenda was duly noted by the Committee. Commissioners of Food Safety of all the States/ UTs were requested to augment surveillance activities for avoiding sale of low quality and fungus infested Areca nut in the domestic market.

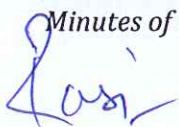
**Agenda 14.12**  
**Status Report of Committee constituted to review issues relating to Food Safety and Standards (Licensing and Registrations of Food Business) Regulations, 2011**

- 12.1 The CEO informed that an attempt had been made to suggest the process of Licensing & Registration more user-friendly by simplifying the process of payments, documentation, etc.
- 12.2 FICCI sought clarity on the process of this amendment to which, CEO responded that re-drafting of the Food Safety and Standards (Licensing and Registrations of Food Business) Regulations, 2011, may require amendment in the FSS Act, 2006. However, he requested the members to furnish their comments/ suggestions on the proposed approach within a period of 15 days.

**Agenda 14.13**  
**Amendment in Schedule-I of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011**

- 13.1 The agenda was for information for the Central Advisory Committee.
- 13.2 The Commissioner of Food Safety, West Bengal suggested to clarify the parallel shifting of Schedule-3 related to the Fee for License of the respective categories to the States/ UT Government. CEO, FSSAI informed that the same would get addressed and incorporated at the stage of comprehensive amendment in the Regulations.

**Agenda 14.14**  
**Capacity Building Initiative for Trade Development in India (CITD)**





The agenda was placed for information of the members of the Central Advisory Committee. The details had been discussed by CEO, FSSAI while deliberating Agenda point No. 14.9.

**Agenda 14.15**

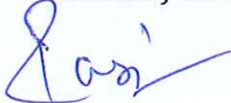
**Harmonization of Indian Standards with Codex and other International Best Practices**

The agenda was for information for the Central Advisory Committee and was duly noted by the members of the Committee.

**Agenda 14.16**

**Any other Agenda with the permission of the Chair**

- 16.1 Commissioner of Food Safety, Kerala requested FSSAI's intervention in the issue of rampant misuse of pesticides in Tamil Nadu on the fruits and vegetables imported by the State of Kerala. In this regard Commissioner of Food Safety, Kerala also submitted a copy of report of the Committee constituted by the State of Kerala, for the study of indiscriminate use of pesticides on vegetables and fruits in the State of Tamil Nadu. The report stated that many harmful insecticides with adverse health impacts were being indiscriminately used on fruits and vegetables in Tamil Nadu and that these harmful fruits and vegetables were being imported and consumed in Kerala. It was agreed that a communication would be sent to the Commissioner of Food Safety of Tamil Nadu informing about findings of the report and also regarding the action taken in this regard.
- 16.2 Commissioner of Food Safety, Kerala also raised the issue of slaughtering of rabbits, which was being encouraged by the State Government and requested FSSAI to incorporate necessary provisions in the FSS (Food Products Standards and Food Additives) Regulations, 2011. CEO, FSSAI informed that matter had been taken up with Department of Animal Husbandry, Ministry of Agriculture & Cooperation.
- 16.3 Commissioner of Food Safety, Kerala also raised the issue that as per Section 35 of the FSS Act, 2006 "*The Food Authority may, by notification, require registered medical practitioners carrying on their profession in any local area specified in the notification, to report all occurrences of food poisoning coming to their notice to such officer as may be specified.*" It was informed that the local medical practitioners were not communicating the same with the office of Food Safety, Kerala. It was informed that under the Integrated Disease Surveillance Plan (IDSP) scheme, a centralized State based surveillance





programme gives a comprehensive review of disease alerts in different states including percentages of food borne diseases like food poisoning and acute diarrhoea. The same is being circulated to the States separately.

**Action Points emerging from the meeting:**

Based on the discussions held during the meeting, the following action points emerged:

**A. Action points for States/UTs:-**

1. States/UTs to furnish their comments on the draft food safety plan within 15 days.
2. A Committee comprising of the Commissioners of Food Safety, Maharashtra, Kerala, UP and Rajasthan was constituted to finalize the procedure for disposal of seized articles based on the general practices.
3. States/UTs to furnish their comments on the approach proposed for amendments to the Food Safety and Standards (Licensing and Registrations of Food Businesses) Regulations, 2011, within 15 days.
4. States/UTs to furnish nominations of newly recruited officers for the Orientation Training Programmes in addition to nominations of training Institutes.

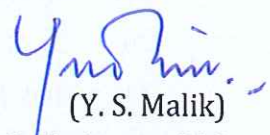
**B. Action points for FSSAI:-**

1. Communication to be sent to the States/UTs to encourage participation of the consumer organizations or representatives in the Steering Committees formed by the State/ UT Government.
2. Communication to be sent to the Commissioner of Food Safety, Tamil Nadu about findings of the report submitted by Kerala.
3. A reminder letter to be sent to Ministry of Railways regarding providing information of Designated Officers and their jurisdiction.

The meeting concluded with a vote of thanks to all the participants.



(Rakesh C. Sharma)  
Director (Enforcement)



(Y. S. Malik)  
CEO, FSSAI & Chairman CAC

## ANNEXURE - I

The following members were present during the 14<sup>th</sup> CAC Meeting held on 4<sup>th</sup> June, 2015 at Gulmohar Hall, India Habitat Centre, New Delhi:-

1. Sh. Y. S. Malik, CEO, FSSAI
2. Sh. Rakesh Chandra Sharma, Director (Enforcement/GA), FSSAI
3. Sh. Bimal K Dubey, Director (Imports/IEC/IC/E&A), FSSAI
4. Dr. Sandhya Kabra, Director (Legal/PA/QA)
5. Dr. Meenakshi Singh, Scientist (Standards), FSSAI
6. Sh. T.D. Prashantha Rao, DD (FA), FSSAI
7. Sh. Sanjay Gupta, AD (Enforcement) FSSAI
8. Sh. P. Karthikeyan, AD (QA) FSSAI
9. Sh. S. Anoop, AD (Enforcement), FSSAI
10. Sh. S. Meena, AD (GA), FSSAI
11. Smt. Anuradha Prasad, Joint Secretary, Ministry of Food Processing Industries
12. Sh. Kumar Anil, Head, Food & Agriculture, BIS, Department of Consumer Affairs
13. Dr. Amitava Dutta, Executive Director, Ministry of Railway
14. Sh. Dipankar Bhattacharya, Deputy Director, CIB&RC, Ministry of Agriculture
15. Sh. Mohan Lal, Director, Ministry of Agriculture
16. Sh. R. K. Gupta, DC(DD), Ministry of Agriculture
17. Sh. C. Chinnappa, Director, Ministry of Panchayati Raj
18. Dr. J. H. Panwal, Joint Technical Advisor, Ministry of Women and Child Development
19. Sh. A K. Jain, Director, Department of Consumer Affairs
20. Sh. G. C. Rout, Deputy Secretary, Department of Consumer Affairs
21. Sh. S.K Pandey, Assistant Director, Ministry of Micro, Small and Medium Enterprises
22. Dr. Avijit Roy, OSD (FS), A&N Islands
23. Smt. Indra Mallo, Commissioner of Food Safety, Arunachal Pradesh
24. Sh. Sukhwinder Singh, DO, Chandigarh
25. Dr. K.Y. Sulta, Designated Officer, Daman & Diu
26. Sh. K.K. Jindal, Commissioner of Food Safety, Delhi
27. Sh. Suniti Kumar Gupta, DO, Delhi
28. Sh. Rameshwar Sharma, Director, Health Safety & Regulation, Himachal Pradesh
29. Sh. Nazir Ahmed Klori, Controller, Jammu & Kashmir
30. Dr. H.S. Shivakumar, Joint Director, Karnataka
31. Smt. Anupama T. V., Commissioner of Food Safety, Kerala
32. Sh. Pankaj Agarwal, Commissioner of Food Safety, Madhya Pradesh
33. Sh. Pramod Kumar Shukla, Joint Controller, Madhya Pradesh



34. Dr. Harshdeep Kamble, Commissioner of Food Safety, Maharashtra
35. Sh. Ganesh Parlikar, Assistant Commissioner, Maharashtra
36. Dr. K. Ropari, Principal Director, Mizoram
37. Ms. Lalrinkimi Pachnan, Food Safety Officer, Mizoram
38. Sh. Babaji Charan Das, Commissioner of Food Safety, Odisha
39. Dr. H.S. Bali, Joint Commissioner, Food Safety, Punjab
40. Dr. Aditya Atreya, Designated Officer, Rajasthan
41. Sh. B. B. Rai, Additional Commissioner, Sikkim
42. Sh. Suresh Chandra, Commissioner of Food Safety, Telangana
43. Dr. Braja Dulal Saha, Deputy Commissioner of Food Safety, Tripura
44. Sh. Anuj Thapliyal, Designated Officer, Uttarakhand
45. Sh. P. K. Singh, Commissioner of Food Safety, Uttar Pradesh
46. Sh. Vijay Bahadur, Assistant Commissioner of Food, Uttar Pradesh
47. Smt. Godhuli Mukherjee, Commissioner of Food Safety, West Bengal
48. Sh. Pradeep Chordia, M.D., Chordia Foods, Pune
49. Sh. George Cheriyan, Director, CUTS International, Jaipur
50. Dr. S.P Vasireddi, Executive Chairman, VIMTA Labs, Hyderabad
51. Ms. Pinki Aggarwal, Research Associate, FICCI, Delhi
52. Sh. I.N. Moorthy, General Manager, NISG, Hyderabad

**\* It may kindly be noted that names of participants have been arranged as appearing in the attendance list and does not follow any order of seniority. Mistakes in the spelling of any name is unintentional and is regretted.**



## ANNEXURE - II

## Brief status of the implementation of the Act by States/UTs

Sr. No.	Name of State	FSC	No. of Adj. Off.	No. of Desig. Off.	No. of FSOs	No. of Food Analysts	Steering Committee	Tribunal
1	Andaman & Nicobar Island	1	3	3	18	1	Yes	Yes
2	Andhra Pradesh	1	13	17	34	8	Yes	No
3	Arunachal Pradesh	1	20	20	3	Nil	Yes	Yes
4	Assam	1	27	5	40	1	Yes	Yes
5	Bihar	1	36	9	14	Nil	No	No
6	Chandigarh	1	1	2	2	Nil	Yes	Yes
7	Chhattisgarh	1	27	27	10	2	No	Yes
8	Dadara & Nagar Haveli	1	1	1	1	Nil	No	No
9	Daman & Diu	1	2	2	3	Nil	Yes	Yes
10	Delhi	1	11	9	12	2	Yes	Yes
11	Goa	1	2	2	11	2	No	No
12	Gujarat	1	33	32	210	10	No	Yes
13	Haryana	1	21	21	12	3	No	Yes
14	Himachal Pradesh	1	10	13	9	1	Yes	Yes
15	Jammu & Kashmir	1	22	25	87	2	Yes	No
16	Jharkhand	1	24	24	202	1	Yes	No
17	Karnataka	1	30	36	68	9	No	No
18	Kerala	1	19	14	66	7	Yes	Yes
19	Lakshadweep	1	1	1	15	Nil	No	Yes
20	Madhya Pradesh	1	51	51	179	3	Yes	Yes
21	Maharashtra	1	7	62	298	23	Yes	Yes
22	Manipur	1	9	9	9	1	Yes	No
23	Meghalaya	1	7	3	7	1	Yes	Yes
24	Mizoram	1	9	3	12	Nil	Yes	No
25	Nagaland	1	11	11	11	1	Yes	No
26	Odisha	1	34	37	26	1	No	No
27	Puducherry	1	2	1	2	1	Yes	No
28	Punjab	1	11	20	45	2	Yes	Yes
29	Rajasthan	1	48	42	87	6	Yes	No
30	Sikkim	1	4	2	2	Nil	No	No
31	Tamil Nadu	1	32	32	503	6	Yes	No
32	Telangana	1	10	15	20	3	Yes	No
33	Tripura	1	9	9	4	1	Yes	Yes
34	Uttarakhand	1	13	13	30	1	Yes	Yes
35	Uttar Pradesh	1	75	38	229	3	Yes	Yes
36	West Bengal	1	19	19	43	2	Yes	No
	<b>Total</b>	<b>36</b>	<b>654</b>	<b>630</b>	<b>2324</b>	<b>104</b>		